

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-539(ND)/2018

In the matter of:

M/s. S. P. Packagings

....**Applicant**

Vs.

M/s. Cox India Limited

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 20.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ashish Pandey, Adv.

For the Respondent :

ORDER

The learned counsel for the applicant states that as recorded in the last order dated 07.08.2018 the status of corporate debtor shown in master data is amalgamated in the company named M/s. Jagpin Beverages Private Limited. This application is redundant today. The learned counsel for the applicant states that they have still not received any information about the amalgamation and seeks time to file appropriate status of the corporate debtor. For further consideration on 31.08.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

